

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**E.P. No. 7 of 2014 &**  
**I.A. No. 464 of 2014 in**  
**Appeal Nos. 234, 235, 211 & 215 of 2012**

**Dated : 15<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Communication Ltd. & Anr.**

**.... Appellant(s)**  
**Petitioner**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) :  
Petitioner

Mr. Hasan Murtaza  
Ms. Malavika Prasad  
Mr. Aditya Panda

Counsel for the Respondent(s) :

Mr. Atul Nanda, Sr. Adv.  
Mr. Aditya Dewan  
Mr. Samir Malik  
Ms. Rameezah Hakeem for MSEDCL  
Mr. Buddy A. Ranganadhan for R.1

**ORDER**

The learned counsel for Petitioner/Appellant seeks some time to file rejoinder. He may file the same on or before 18.12.2014 after serving copy on the other side.

Post the matter on **19.12.2014** before the ***Bombay Circuit Bench.***

**(Rakesh Nath)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

Ts/pr